

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 2084 of 2019

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Saurabh Shekhar, Advocate
For the State : Mr. S. Ahmad, AC

04/25.03.2021 Mr. Saurabh Shekhar, learned counsel appearing for the petitioner submits that specific plea was taken by the petitioner in his appeal that senior officers have been left scot free whereas petitioner, who is a Halka Karamchari, has been inflicted with major punishment of withholding of two increment with cumulative effect though in the enquiry report, he has been held partly guilty.

Though counter affidavit has been filed but no specific reply has been made as to why petitioner has been made escape goat and why others have been made scot free in the proceedings.

As prayed, four weeks' time is allowed to file specific reply, as indicated above.

Put up this case after four weeks.

(Dr. S.N. Pathak, J.)